

**DIVISION BENCH**

**ITEM NO.109**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No. 58/ALD/2021**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 3<sup>rd</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA V/S ADARSH JHUNJHUNWALA (PERSONAL GURANTOR OF M/S JVL AGRO INDUSTRIES LTD.).</b>
<b>UNDER SECTION</b>	<b>95 IBC (Report filed by RP U/s 99 IBC)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Aman Kumar Dwivedi with : *For the State Bank of India*  
Ms. Aishwarya Gupta &  
Sh. Madhav Kanoria, Advs.

Sh. Utkarsh Malviya, Adv. : *For the Personal Guarantor*

**ORDER**

Ld. Counsels representing the respective parties are present through VC.

- 1.** Ld. Counsel representing the Financial Creditor at the outset states that there is a change of the name of the IRP being proposed by the Financial Creditor, for which he seeks and is granted two weeks time to do the needful.
- 2.** Let the matter to come up for further hearing on 5<sup>th</sup> July, 2024.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**3<sup>rd</sup> May, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*